

# HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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## ORDER

No. 137 Dated 14/05/2018

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates for medical/financial assistance out of the Advocates Welfare Fund maintained by the concerned authority, as per the detail given against each:-

S.No.	Name	Amount	Name of the Authorities
1	Sh. Mohammad Assadullah Dar, Advocate	Rs.75,000/=	Principal District & Sessions Judge, Kupwara.
2.	Miss Ufaira Rasheed, Advocate	Rs.50,000/=	Principal District & Sessions Judge, Srinagar.
3.	Sh. Vishal Khajuria, Advocate	Rs.1,00,000/=	Principal District & Sessions Judge, Jammu.
4.	Legal heirs of Late Sh. Bimal Kant Bhasin	Rs.50,000/=	Principal District & Sessions Judge, Jammu.
5.	Sh. Javaid Ahmad Parray, Advocate	Rs.1.00,000/=	Principal District & Sessions Judge, Anantnag.

By order

(Sanjay Dhar)

Registrar General

No. 4145-59/L.P Dated 14/05/2018

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of His Lordship.
- 2-4. Principal District & Sessions Judge Kupwara /Srinagar/Jammu/ Anantnag .....for information, and with the direction to disburse the said amount to the concerned against proper receipt out of the Advocate Welfare Fund Account maintained by their offices.
5. President J&K High Court Bar Association, Jammu/Srinagar for information.
- 6-7. President District Bar Association, Kupwara/ Anantnag for information
8. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
- 9-13. \_\_\_\_\_

Registrar General

SECRETARY GENERAL'S OFFICE  
UNITED NATIONS

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